COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 113 OF 2017

Dated: 25th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Orange Mamatkheda Wind Pvt. Ltd. ...

.. Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Deep Shah

Ms. Ritika Singhal Mr. Vikas Aggarwal

Mr. Sidhaartha Mohapatra (Reps.)

Counsel for the Respondent(s) : Mr. Venkatesh for R-1

Ms. Anuradha Mishra for R-2

ORDER

On the last date of hearing, we were of the view that the parties should meet and try to reach an amicable solution in the matter. Pursuant to this, Chief General Manager (Commercial) of Respondent No.2 addressed a letter dated 21.09.2017 to the appellant requesting the appellant to attend a meeting to be held on 23.09.2017 at Bhopal, in which the Managing Director of Respondent No.2 was to preside over. It appears that the appellant could not attend the same meeting due to some difficulties. We therefore direct that a meeting be arranged within two weeks from today at Bhopal. The Managing Director of Respondent No.2 shall preside over that meeting. The Appellant's representative shall attend the said meeting. The proceedings of the said meeting on outstanding payments, that means the principle amount and

associated DPS be recorded in the minutes and copy of the minutes be submitted to us on the next date of hearing.

List the matter on 23.10.2017. Dasti of the order be given to the parties.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd